

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH : KOLKATA**

REGIONAL BENCH - COURT NO.2

Excise Miscellaneous Application No.76935 of 2019
(On behalf of Appellant)

AND

Excise Appeal No.76427 of 2019

AND

Excise Cross Objection No.76699 of 2019

(Arising out of Order-in-Appeal No.281/HAL/CE/2018-19 dated 12 February 2019 passed by Commissioner of CGST & Central Excise(Appeals), Kolkata-II.)

Commissioner of CGST & CX, Haldia Commissionerate
(Debhog, City Centre, "Tripathy Complex" [2nd Floor],
Haldia-721657.)

...Appellant

VERSUS

M/s. Manaksia Limited
(Vill & P.O. Bhuyanraichak, P.S. Sutahata,
Haldia, Midnapore East-721635.)

.....Respondent

APPEARANCE

Shri A.K.Biswas, Authorized Representative for the Appellant (s)
None for the Respondent (s)

CORAM: HON'BLE SHRI P.K.CHOUDHARY, MEMBER(JUDICIAL)
HON'BLE SHRI BIJAY KUMAR, MEMBER(TECHNICAL)

MISCELLANEOUS ORDER NO. 77364-77365 / 2019

FINAL ORDER NO. 76406 / 2019

DATE OF HEARING : 21 October 2019
DATE OF DECISION : 21 October 2019

P.K.CHOUDHARY :

The present Miscellaneous Application has been filed by the Revenue praying for withdrawal of their Appeal in terms of National Litigation Policy

circulated vide Board's instruction being F.No.390/Misc/116/2017-JC dated 22 August 2019.

2. Shri A.K.Biswas, Authorized Representative appeared on behalf of the Revenue. None appeared on behalf of the Respondent.

3. We find that the appeal is covered under National Litigation Policy. Accordingly, the prayer of the Revenue is allowed and the appeal is dismissed under National Litigation Policy. Cross Objection filed by the Respondent also gets disposed of.

(Dictated and pronounced in the open Court.)

SD/
(P.K.CHOUDHARY)
MEMBER (JUDICIAL)

SD/
(BIJAY KUMAR)
MEMBER (TECHNICAL)

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